

(2010) 08 GUJ CK 0159
In the Gujarat High Court
Case No : Criminal Appeal No. 1221 of 2006

Chhaganbhai Nemabhai Harijan

APPELLANT

Vs

State of Gujarat

RESPONDENT

Date of Decision : 06-08-2010

Acts Referred:

Penal Code, 1860 (IPC) — Section 307, 504

Citation : (2010) 08 GUJ CK 0159

Hon'ble Judges : Rajesh H Shukla, J

Bench : Single Bench

Advocate : P.R. Nanavati and B.S. Khatana, for the Appellant; L.R. Poojari, APP, for the Respondent

Judgement

Rajesh H. Shukla, J.—The present Criminal Appeal has been filed by the appellant-original accused challenging impugned Judgment & Order rendered in Sessions Case No. 98/2005 passed by the Learned Additional Sessions Judge, 2nd Fast Track Court, Deesa @ Banaskantha dated 28.04.2006 recording the conviction of the appellant-accused for the offence under Sections 307 and 504 of the Indian Penal Code imposing sentence as stated in the impugned judgment.

2. However, as it transpires from the jail remarksheet, the appellant-accused has been released from the jail on 01.05.2010 pursuant to the Government Notification/Resolution dated 29.04.2010 issued for the grant of remission in Golden Jubilee celebration.

3. In view of the above, the present appeal has become infructuous and stands disposed of as having become infructuous.